

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 1

CUSTOMS Appeal No. 10636 of 2014-DB

(Arising out of OIA-559-562/2013/CUS/COMMR-A/AHD Dated-11.12.2013 passed by Commissioner Customs - Ahmadabad)

UTECH FASTEN PVT LTD

PLOT NO. 179, GIDC ESTATE, WAGHODIA
VADODARA-GUJARAT

.....Appellant

VERSUS

C.C., AHMEDABAD

CUSTOM HOUSE,
NEAR ALL INDIA RADIO NAVRANGPURA,
AHMEDABAD, GUJARAT

.....Respondent

WITH

**(i) CUSTOMS Appeal No. 10637/2014 (UTECH FASTEN PVT LTD);
(ii) CUSTOMS Appeal No. 10638/2014 (UTECH FASTEN PVT LTD); and
(iii) CUSTOMS Appeal No. 10639/2014 (UTECH FASTEN PVT LTD)**

(Arising out of OIA-559-562/2013/CUS/COMMR-A/AHD Dated-11.12.2013 passed by Commissioner Customs - Ahmadabad)

APPEARANCE:

Shri Mrugesh Pandya, Advocate appeared for the Appellant

Shri P. Ganesan, Superintendent (Authorized Representative) for the Respondent

**CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)
HON'BLE MR. SOMESH ARORA (JUDICIAL)**

Final Order No. A/ 10419-10422 /2023

DATE OF HEARING:03.03.2023

DATE OF DECISION:03.03.2023

RAJU

When the matter was called, learned counsel appearing for the appellants stated that the appellant has decided to withdraw the appeals and has submitted a letter from the appellant dated 01.03.2023 in this regard. The appeals are dismissed as withdrawn.

(Dictated and Pronounced in the open court)

**(RAJU)
MEMBER (TECHNICAL)**

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

Neha